

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'a' NEW DELHI**

**BEFORE SHRI G.D. AGARWAL, PRESIDENT
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.5456 & 5457/Del/2017
Assessment Year: 2016-17**

M/s Apparel Made-Ups & Home Furnishing Skill council, Indian Buildings Congress, 1 st Floor, Sector-6, R.K. Puram, New Delhi. PAN: AAMCA3077C	vs	CIT (Exemption), New Delhi.
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Assessee by	S/Shri Sankalp P. Sharma, And Ajit Kumar Jha, Advocate
Revenue by	Smt. Aparna Karan, CIT DR

Date of Hearing	3.10.2018
Date of Pronouncement	3.10.2018

ORDER

PER BENCH

These are two appeals filed by the Assessee against the order dated 23.09.2016 u/s 80G(5)(vi) and 12AA of the Income-tax Act, 1961 ("the Act) passed by the Ld. Commissioner of Income- tax (Exemption), Chandigarh (for short hereinafter called "Ld. CIT").

2. At the outset, learned counsel for the assessee sought permission of the Bench to withdraw the appeals by way of application dated 3rd October, 2018, which is placed on the record. Reason stated for withdrawal is that the demand pending against the assessee for the relevant assessment year has been settled by the assessee and no other legal ground is being pressed.
3. The learned DR submitted that she has no objection.
4. In view of the above, we hereby allow the assessee to withdraw the appeals, and as such, both the appeals of the assessee are dismissed as withdrawn.
5. In the result, both the appeals of the assessee are dismissed.

Order pronounced in the Open Court on 3rd October, 2018.

Sd/-

(G.D. AGARWAL)
PRESIDENT

sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 3rd October, 2018

VJ

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

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Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	